

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:3777  
ANSWERED ON:17.08.2010  
CHIEF MINISTERS CONFERENCE  
Kumar Shri Kaushalendra;Ramkishun Shri

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether in the recently held Chief Ministers` Conference the matter of Honour Killings and amendment to relevant laws for curbing this menace were discussed;
- (b) if so, the details thereof; and
- (c) the steps taken by the Government in this regard?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALY RAMACHANDRAN)

(a): No, Madam.

(b): Does not arise.

(c): As per the seventh schedule to the Constitution of India "Police" and "Public Order" are State subjects and, as such, the Primary responsibility of prevention, detection, registration, investigation and prosecution of crime, lies with the State Governments/Union Territory Administrations. However, Government of India is deeply concerned with the crime of honour killing and other forms of violence. Ministry of Home Affairs has sent a detailed advisory dated 4th September, 2009 to all State Governments/UT Administrations wherein States have been advised, inter alia, to take comprehensive review of the effectiveness of the machinery in tackling the problem of violence against women, and to take appropriate measures to curb the violation of women's rights by so called 'Honour Killings'. A Group of Ministers has also been constituted to deliberate on the issue.